

ACT No. XXXIX OF 1923.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the
5th August, 1923.)

An Act further to amend the Indian Ports Act, 1908.

WHEREAS it is expedient further to amend the
XV of 1908. Indian Ports Act, 1908; It is hereby enacted
as follows:—

1. This Act may be called the Indian Ports Short title.
(Amendment) Act, 1923.

2. In sub-section (1) of section 6 of the Indian Amendment
of section 6,
Act XV of
1908.
XV of 1908. Ports Act, 1908 (hereinafter referred to as the said
Act), after clause (e) the following clause shall be
inserted, namely:—

“(ee) for regulating the manner in which oil or
water mixed with oil shall be discharged in any such
port and for the disposal of the same;”.

3. In section 21 of the said Act—

(a) to sub-section (1) after the word “land-
floods” the following shall be added,
namely:—

Amendment
of section 21,
Act XV of
1908.

“and no oil or water mixed with oil shall
be discharged in or into any such
port, to which any rules made under
clause (ee) of sub-section (1) of sec-
tion 6 apply, otherwise than in
accordance with such rules”;

(b) in sub-section (2)—

(i) after the words “such other thing”
the words “or so discharges any oil
or water mixed with oil” shall be
inserted, and

(ii) for

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- (ii) for the words " or thrown " the words " thrown or discharged " shall be substituted; and
- (c) in sub-section (3)—
 - (i) after the words " such other thing " the words " or from so discharging any oil or water mixed with oil " shall be inserted, and
 - (ii) for the words " or throw it " the words " throw or discharge the same " shall be substituted; and
- (d) in sub-section (4), after the words " thrown into " the words " or the oil or water mixed with oil is discharged in or into " shall be inserted.